

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH – COURT NO. I

EXCISE APPEAL NO. 30082 OF 2017

(Arising out of Order-in-Original No.TTD-EXCUS-000-COM-21-16-17 dt.19.10.2016 passed by Commissioner of Customs & Central Excise, Tirupati)

Renuka Fertilizers

Sy No.226/A, Rekulakunt Village, Reddypalli
Panchayat, Ananthapur District, AP – 515 001

.....Appellant

VERSUS

**Commissioner of Central Tax,
Tirupati - GST**

9-86/A, Behind West Church Compound, Amaravathi
Nagar, MR Palli, Andhra Pradesh – 522 004

.....Respondent

APPEARANCE:

None for the Appellant

Shri V.R. Pavan Kumar, Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING: January 03, 2022

FINAL ORDER No. A/30019/2022

JUSTICE DILIP GUPTA

A certificate in form-IV has been issued to the appellant regarding full and final settlement of the tax dues to the appellant. The appeal is, therefore, dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**